

(b) Does not arise.

Charter of Demands Submitted by Hospital Workers' Union

25. SHRI S. KUNDU :
 SHRI YASHPAL SINGH :
 SHRI GUNANAND THAKUR :
 SHRI E.K. NAYANAR :
 SHRI D. AMAT :
 SHRI ONKAR LAL BERWA :
 SHRI P.N. SOLANKI :
 SHRI A. SREEDHARAN :
 SHRI DEVEN SEN :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Hospital Workers' Union of 50, Bharat Nagar, New Delhi-14, had submitted to the Management of the Holy Family Hospital, New Delhi and authorities concerned the charter of demands on the 27th August, 1969 and on the 18th February, 1970;

(b) if so, the details thereof ;

(c) the action taken by the authorities concerned thereon ;

(d) whether Government have received any memorandum from Members of Parliament regarding the strike by the staff of this hospital and if so, the details thereof ; and

(e) The action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (c). The Holy Family Hospital is a charitable institution. It is however reported that the management of the Holy Family Hospital received a demand notice dated the 29th August, 1969 (not 27th August, 1970) from the Hospital Workers' Union, 50-Bharat Nagar, New Delhi. The same demand notice with some changes in the demands was

received by the management of the Hospital on the 18th February, 1970. The demands *inter alia* included the following :

"That the workmen of the hospital have to come in contact with the patients and because of their arduous duty involving risk, they often fall prey to disease because of their poor diet and low income. The workmen therefore, demand that they should be given Rs. 50/- per month as food allowance."

"That the workmen further demand that every workman should be given child allowance of Rs. 25/- per month per child."

"That the workmen should be paid bonus for the year 1967 and 1968 at the rate of 20%."

It is understood that on receipt of the demand notice on the 18th February, 1970, the Assistant Labour Commissioner called both the Parties on 30th March, 1970 and tried to settle the dispute amicably but the union representatives did not attend conciliation meeting on that day.

(d) Yes. The letter referred to an employee of the hospital on indefinite hunger strike and a deputation of the Federation of Delhi State Hospital Employees Union meeting the Minister of Health and Family Planning and Works, Housing and Urban Development. A copy of letter dated the 5th May, 1970 from one Shri Mukund Parakh, Chairman of the "Action Committee" of the Federation of Delhi Hospital Employees Union addressed to the President of India containing certain allegations against the Management of the Holy Family Hospital was also enclosed with the letter referred to above.

(e) The facts relating to the cause of the dispute between the workers of the Holy Family Hospital and the management were communicated by the Minister of Health and Family Planning and Works, Housing and Urban Development to the M.Ps. on the 3rd June, 1970.

Since this was a private charitable institution, Government did not interfere in the dispute between the Management and the employees.

**Furnishing of data on Price Structure
Drugs by Europe' Pharmaceutical
Industry in India**

26. SHRI MANIBHAI J. PATEL :
SHRI DEVINDER SINGH
GARCHA :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the representatives of Europe's Pharmaceutical industry having factories in India have agreed to furnish all data relevant to working out the price structure under the Drugs (Prices Control) Order recently announced by the Government of India ;

(b) whether it is also a fact that they agreed that even as the data was furnished the industry would start complying with the Prices Control Order ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :

(a) to (c). By and large, the drugs industry including the foreign element thereof, has assured Government during the course of the dialogue with them, that they would comply with the provisions of the Drugs (Prices Control) Order, 1970, and extend the necessary co-operation for proper and smooth implementation of the said Order.

Self-sufficiency in Kerosene

27. SHRI JHARKHANDE RAI :
SHRI CHANDER SHEKHAR
SINGH :
SHRI JAGESHWAR YADAV :
SHRI K.M. MADHUKAR :
SHRI YOGENDRA SHARMA :

Will the Minister of PETROLEUM

AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 8446 on the 4th May, 1970 and state when the country is expected to become self-sufficient in the production of kerosene ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : The refinery capacity is being progressively expanded to make the country self-sufficient in the production of kerosene. It is however not possible to indicate a precise target date in this regard at this stage.

**Thefts Committed in Houses of Class I
Officers of Ministry of Finance**

28. SHRI K. LAKKAPPA : Will the Minister of FINANCE be pleased to state :

(a) the number of class I officers in the Ministry of Finance (Proper) who reported to Government during the last one year that they have lost all their belongings as a result of thefts committed in their houses ;

(b) how many of them applied for final withdrawals from their G.P. Fund on the above mentioned ground ;

(c) in how many cases the facts of thefts were verified and with what results ;

(d) how many of these officers had reported the occurrence of thefts to the local Police ; and

(e) the number of complaints received against each of these officers during the last two years for being in possession of wealth not consistent with their source of income ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) :

(a) and (b). No such case has occurred. There was, however, a case of one officer who applied for final withdrawal from his G.P. Fund account on grounds which included theft in his